GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO.: 3168 (To be answered on the 7th August 2025)

COMPENSATION TO VICTIMS

SHRI KODIKKUNNIL SURESH 3168.

Will the Minister of CIVIL AVIATION नागर विमानन मंत्री

be pleased to state:-

- (a) the status of compensation provided to the victims of the Air India Express crashes at Mangaluru in 2010 and Kozhikode in 2020 along with the total number of claims compensated, rejected and pending and the individual amount awarded in each case:
- (b) whether the compensation was determined in accordance with the Montreal Convention protocol or any other statutory norms and if so, the details thereof; and
- (c) if not, the reasons for deviation along with the steps taken to ensure uniform and fair compensation to all victims' families?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION नागर विमानन मंत्रालय में राज्य मंत्री (Shri Murlidhar Mohol)

(a) & (b): Air India Express has informed that in both the Mangaluru (2010) and Kozhikode (2020) accidents, compensation had been paid to the families of the deceased and injured passengers as determined in accordance with the provisions of the Montreal Convention. The compensation paid has been accepted as full and final payments by the claimants. However, some of the claimants have approached the Hon'ble Court for enhanced compensation, which is presently sub-judice.

(c) Does not arise.
